

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:3041

ANSWERED ON:06.12.2007

CNG FACILITIES

Ananth Kumar Shri ;Owaisi Shri Asaduddin

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the places in various States where CNG stations have been opened so far;
- (b) whether there is a critical shortage of CNG in various States;
- (c) if so, the details of requests made by different States/UTs demanding more CNG stations/supply at different locations;
- (d) the steps taken or being taken by the Government to meet the requirement of States in regard to CNG; and
- (e) the measures proposed to be taken by the Government for adequate supply of CNG for running the vehicles in cities having high vehicular pollution?

Answer

MINISTER OF PETROLEUM & NATURAL GAS(SHRI MURLI DEORA)

(a) & (b): According to information provided by various Companies, CNG stations have been opened in the following cities in the country:-

Maharashtra Mumbai, Thane & Mira-Bhayandar NCR of Delhi Delhi Andhra Pradesh Vijayawada and Hyderabad Uttar Pradesh Noida, Kanpur, Lucknow & Agra Tripura Agartala Gujarat Ahmedabad, Ankleshwar, Bharuch, Surat, Vadodara, Gandhinagar & Hazira

The demand of natural gas in the country is more than the availability. However, as the number of CNG vehicles is on the rise, CNG stations are being augmented to cater to the requirement of CNG fuel in all the cities, where CNG stations have been set up.

(c) to (e): Government has received requests from certain State Governments from time to time to extend CNG network in the states. As mentioned in reply to part (a), CNG outlets have been opened in many cities. GAIL (India) Limited has formed 8 Joint Venture Companies with Oil Marketing Companies and strategic partners for implementing city gas distribution networks.

The Government of India has established the Petroleum and Natural Gas Regulatory Board (PNGRB) with effect from 01.10.2007 under 'the Petroleum and Natural Gas Regulatory Board Act, 2006' to regulate the refining, processing, storage, transportation, distribution, marketing and sale of petroleum, petroleum products and natural gas excluding production of crude oil and natural gas. The PNGRB shall, inter alia, take up the registration and authorization of entities to lay, build, operate and expand city/local natural gas distribution networks, in accordance with the provisions of the PNGRB Act, 2006.